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LAW DEPARTMENT

NOTIFICATION

The 23rd April 2021

S.R.O. No. 114/2021—In exercise of the powers conferred by the proviso to Article 309 read with Article 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa hereby make the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely :—

1. Short Title and Commencement : (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2021.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (herein after called as the said rules) in Rule 6,—

(i) In sub-rule (2), after the words "Senior Civil Judges" and before the words "on the basis of" the words "as on 1st April of the recruitment year" shall be inserted ; and

(ii) In sub-rule (3), after the words "Senior Civil Judges" occurring at the end, the words "as on 1st April of the recruitment year" shall be inserted.

3. In the said rules, in Rule 9,—

(i) In Clause (b) and (c), for the words "1st day of August of the year" the words "on 1st April of the recruitment year" shall be substituted ; and

(ii) after Clause (c), the following explanation shall be inserted, namely :—

*"Explanation.*—The aforesaid cut-off date shall also apply to any special recruitment drive made in respect of direct recruitment for any reasons whatsoever, in a particular recruitment year."

4. In the said rules, in Rule 13, the following explanation shall be inserted namely :—

"*Explanation.*—The 40 (forty) point roster is for fixation of seniority for the recruitment year."

[No. 4854—VJ-31/2021-L.]

By order of the Governor

**RADHA KRISHNA PATTANAİK**  
Principal Secretary to Government